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Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Raja Muzaffer Bhat Vs
Applicant

Ministry of Environment and Forests
Respondent

O.A No. 241/2021

In the matter of: Compliance report on behalf of Commissioner/Secretary, Forest, Ecology & Environment Department, UT of Jammu and Kashmir in compliance to the Hon'ble National Green Tribunal Order dated 22.05.2025 passed in the above titled Original Application.

Hon'ble Sir,

The Commissioner/Secretary, Forests Ecology & Environment Department, UT of Jammu & Kashmir most respectfully submits as under.

1) That the Hon'ble National Green Tribunal was pleased to pass the following directions in the above matter vide Order dated 22.05.2025:

1. The Joint Committee has filed the status report dated 16.05.2025 seeking extension of three months to comply with the earlier order of the Tribunal. The extension of time has been prayed for on the basis of the following plea by the Joint Committee:-

"3.0. Submission of the Joint Committee

It is humbly submitted that although road connectivity to Srinagar has been restored on May 3, 2025, the unrestricted movement of the Joint Committee for inspection, monitoring, and interaction with various stakeholders in Budgam, Chandura, and Srinagar may not be possible due to the prevailing circumstances. Moreover, the current circumstances in Jammu & Kashmir are not conducive at this time.

Therefore, in view of the circumstances beyond the control of Joint Committee, it is submitted that to ensure the factual accuracy of the report, an extension of three months may kindly be granted to the Joint Committee for complying with the orders of Hon'ble NGT in the present matter. The Joint Committee shall abide by the further order of the Hon'ble National Green Tribunal."

2. J&K PCC has filed a compliance report dated 21.05.2025 disclosing that the environmental compensation of Rs. 372.1761 lakhs was levied on MC, Budgam and Rs. 141.43 lakhs was levied on Municipal Council, Chadura vide order dated 30.09.2024.

3. The Member Secretary, J&K PCC appearing virtually has informed that against this order, a review application has been filed on the ground that a part of the area falls within the jurisdiction of the Rural Development Department. Therefore, the re-apportionment of the EC is required to be done. For this exercise he has prayed for further time.

4. So far as the issue of setting up of STP in Municipal Council, Budgam, Chadura and Srinagar is concerned, the Tribunal in the proceedings dated 10.07.2024 had taken note of the fact that in MC, Budgam 1.62 MLD sewage is generated per day but no STP exist and in MC Chandura, 4.30 MLD of sewage is generated per day but no STP exist and in Srinagar as compared to the generation of sewage of 163.546 MLD the treatment is roughly about 80-90%. The observation of the Tribunal in the proceedings dated 10.07.2024 in this regard is as under:-

"23. On the query put by us during the course of arguments, Shri Harikishan, Technical Officer, presently virtually has informed that so far as the Municipal Council, Budgam is concerned, 1.62 MLD sewage is generated per


Commissioner/Secretary to Government
Forest Ecology & Environment Deptt.

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day within the Municipal Council and presently, there is no facility existing in the Municipal Council, Budgam to treat that sewage. Meaning thereby, entire untreated sewage is going to the river as no STP exist in the Municipal Council, Budgam. The report filed on 09.07.2024 is silent about it. It only states that a project report has been prepared for establishment of Fecal Sewage Treatment Plant (FSTP) with the capacity of 05 KLD for Budgam and Sewage Treatment Plant (STP) with the capacity of 1.66 MLD for Budgam.

"24. So far as, MC, Chadoora is concerned, the report dated 09.07.2024 is silent about the daily generation of sewage and the existing treatment facility. Shri Harikishan, Technical Officer has informed that within MC, Chadoora, 4.30 MLD of sewage is generated per day and presently, no STP exists. Meaning thereby, entire untreated sewage is either flowing to the river or getting collected somewhere causing enormous pollution. We have been informed that a 6 MLD STP is proposed in MC, Chadoora but no timeline for setting it up has been disclosed.

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26. Thus, even in respect of Municipal Corporation, Srinagar as compared to the Daily Generated Sewage of 163.546 MLD, the treatment is roughly about 60 MLD. Hence, a huge quantity of untreated sewage is flowing in the river. We also find that performance of existing STPs has not been disclosed and water quality of Mamath Kull and Doodh Ganga has also not been disclosed with respect to prescribed standards."

5. The Tribunal in those proceedings had also taken note of the order of the Hon'ble Supreme Court in the matter of Paryavaran Suraksha Samiti vs. Union of India & Ors. reported in (2017) Vol 5 SCC 326, wherein the timeline of 3 years was set in the year 2017 for completing the construction of the STPs. The Tribunal in the said circumstances had directed as under: -

"30. The above sequence of events clearly reflects that there is a serious lapse and failure on the part of the local bodies at Srinagar, Chadoora and Badgam in adhering to the timeline fixed by the Hon'ble Supreme Court in the matter of Paryavaran Suraksha Samiti (Supra) in setting up the STPs. In case of non-compliance of the directions of the Hon'ble Supreme Court in this regard, action as contemplated in the judgment of the Hon'ble Supreme Court was required to be taken by the Member Secretary, State PCB against the defaulting bodies but no such action has been placed on record. Hence, we find clear non-compliance of the direction of the Hon'ble Supreme Court."

6. In spite of the above direction, the requisite action has not been taken for setting up the STPs till now.
7. Ms. Ambika Bali, Under Secretary, Forest, Ecology & Environment Department appearing virtually also could not give any satisfactory explanation as to why the STP for treatment in the above two urban local areas have not been set up.
8. Thus, we require the Secretary, Environment to file an affidavit disclosing the timeline for setting up the STP for treatment of sewage generated in the Municipal Council, Badgam, Chadura and Srinagar along with the official responsible for executing it and the phase manner in which it will be executed with the household connectivity.

9. Let this affidavit be filed by the Secretary, Environment J&K PCC within

Commissioner/Secretary to Government
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10. List on 25.09.2025".

- II) That it is respectfully submitted that in compliance with the above directions of the Hon'ble National Green Tribunal, the Housing & Urban Development Department was requested to provide the timeline for setting up of the STPs for treatment of sewage generated in the areas under jurisdiction of the Municipal

Council, Budgam, Chadura and Srinagar Municipal Corporation, along with the name of the officers responsible for executing it and the phased manner in which the same shall be executed with household connectivity.

III) The Housing & Urban Development Department informed that in compliance to the directions of the Hon'ble NGT, two projects have been conceived to prevent the pollution of Dhoodganga Nallah in Chadura as well as Srinagar city. These projects aim at interception and diversion of sewage carrying open drains from Chadura to Bagh-e-Mehtab into 6 MLD STP at Bagh-e-Mehtab, as also providing of 12800 number of connections to the households situated around the Nallah as well as diversion of entire discharge of 12.85 MLDs from all ten number dewatering stations situated around the Dhoodganga nallah within the Srinagar Municipal limits, into 14 MLD capacity STP to be constructed at Aluchibagh. The main features of these projects along with present status and timelines of execution are tabulated as under:-

S.No.	Project	Place	Present Sewage generation	Sewage treatment capacity in the project	Present Status	Timeline of setting of STPs	Household connections
1.	Doodhganga Phase I	Srinagar	12.85 MLD	14 MLD	Letter of intent issued to the successful bidder.	2.5 years	Nil (Dewatering stations to be connected)
2.	Doodhganga Phase II	Chadoora	6.66 MLD	6 MLD	Letter of intent issued to the successful bidder.	2.5 years	12800 No.

Further, the officials responsible for execution are Chief Engineer, Urban Environment Engineering Department (UEED) and Executive Officer of concerned ULB.

The reply submitted by Housing & Urban Development Department is attached as **Annexure-I (page 1 to 10)**.

It is, therefore, humbly prayed that the Compliance report on behalf of Commissioner/Secretary, Forests, Ecology & Environment Department, UT of Jammu & Kashmir may be placed on record for the kind consideration of the Hon'ble National Green Tribunal.


 Commissioner/Secretary to Government
 Forest Ecology & Environment Deptt.

Forests, Ecology & Environment Department,
 UT of Jammu & Kashmir

Through counsel

Gautam Singh Advocate
 Chamber No.71,
 Supreme Court Compound,
 Supreme Court of India

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 241/2021

IN THE MATTER OF:

Raja Muzaffer Bhat

...PETITIONER

VS

MoEF

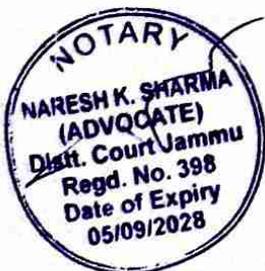
...RESPONDENTS

IN THE MATTER OF:

AFFIDAVIT IN SUPPORT OF COMPLIANCE REPORT

I, Sheetal Nanda, aged 50 years, D/o Mr. Balbir Nanda, presently posted as Commissioner/Secretary to the Government, Forest, Ecology & Environment Department, UT of Jammu & Kashmir hereby solemnly affirm and declare as under:-

1. That I am presently posted as Commissioner/Secretary to the Government, Forest, Ecology & Environment Department, UT of Jammu & Kashmir and the deponent is thus competent and duly authorized to depose the same on the present affidavit.
2. That I have gone through the contents of the accompanying compliance report.
3. All statements of facts made in the compliance report are true to my personal knowledge and belief.
4. That the contents of the accompanying compliance report may kindly be read as part of the present affidavit as the same are not being repeated herein for the sake of brevity and to avoid prolixity.



Solemnly Affirmed And Declared
Before Me *[Signature]*
NOTARY JAMMU 22/7/2025

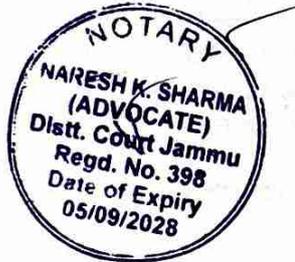
[Signature]
DEPONENT
Commissioner/Secretary to Govern
Forest Ecology & Environment L

VERIFICATION:-

I, the above-named deponent do hereby verify that the contents of the above affidavit from Para 1 to 4 are true and correct to the best of my knowledge and belief and nothing material has been concealed herein.

Verified at Jammu on this 22nd Day of September, 2025.

Sheela
DEPONENT
Commissioner/Secretary to Government
Forest Ecology & Environment Deptt.





सत्यमेव जयते

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INDIA NON JUDICIAL

Government of Jammu and Kashmir

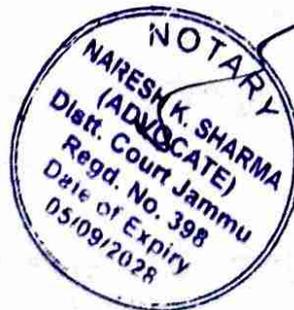
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Description of Document : Article 4 Affidavit
Property Description : Not Applicable
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First Party : SHEETAL NANDA
Second Party : Not Applicable
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Stamp Duty Amount(Rs.) : 10
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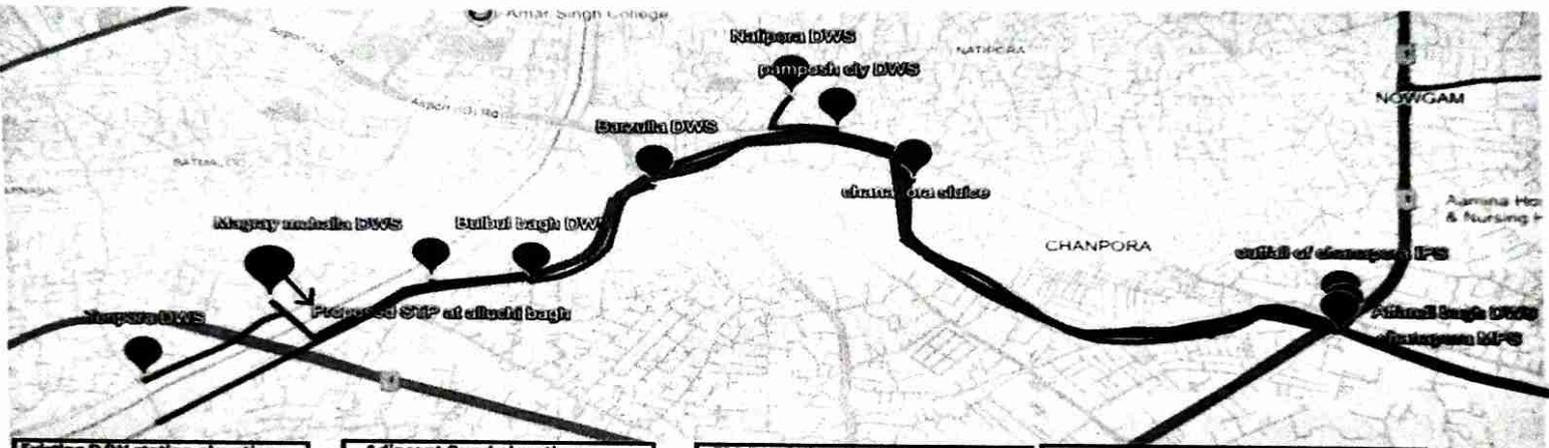
Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

ANNEXURE-I

Doodhganga Phase-I

The Srinagar project phase-I involves interception of outfalls of 10 No Dewatering Stations, situated around DhoodGanga Nallah within Srinagar Municipal Limits, through a varying dia MS Pipe 6.3 km in length. The 12.85 MLD sewage from all these 10 dewatering stations (marked in Google map below), shall be conveyed to the 14.0MLD STP at AlluchiBagh. The 14 MLD STP is proposed to be constructed using latest technology having the efficiency to treat the Sewage water and convert it into the effluent having all parameters within the norms fixed by Hon'ble NGT.



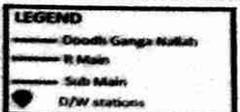
Existing D/W station elevations	
1.Chanapora MPS =	1610.77m
2.Chanapora sluice =	1611.41m
3.Pamposh colony =	1610.63m
4.Natipora DWS =	1611.13m
5.Barzulla DWS =	1610.66m
6.Bulbul bagh DWS =	1605.52m
7.Magray Mohalla =	1607.52m
8.Tenpora DWS =	1606.81m

Adjacent Bund elevations	
1.Chanapora MPS =	1611.66m
2.Chanapora sluice =	1610.89m
3.Pamposh colony =	1610.17m
4.Barzulla DWS	
i. DG right =	1610.66m
ii. DG left =	1610.94m
5.Bulbulbagh DWS =	1610.12m
6.Magray Mohalla =	1608.3m

FSC Bund Elevations	
7. FSC left Bund =	1605.51m
8. FSC right Bund =	1605.66m
9. FSC bund Tenpora =	1605.21m

Total Length of R Main=6300m	
12" =	2300m
14" =	800m
16" =	1300m
18" =	1900m

Length of Sub-mains from DWS (2100m)	
Affandi Bagh to Chanapora MPS=	100m
Chanapora IPS to Chanapora MPS=	100m
Chanapora sluice to R Main=	50m
Natipora DWS to Pamposh city DWS=	530m
Pamposh colony to R Main =	40m
Barzulla to R Main =	70m
Bulbul bagh DWS to R Main=	30m
Magray mohalla DWS to R Main=	20m
Tenpora DWS to R Main =	600m
* Additional 500m of sub-main required for maintaining P Head at various DWS	

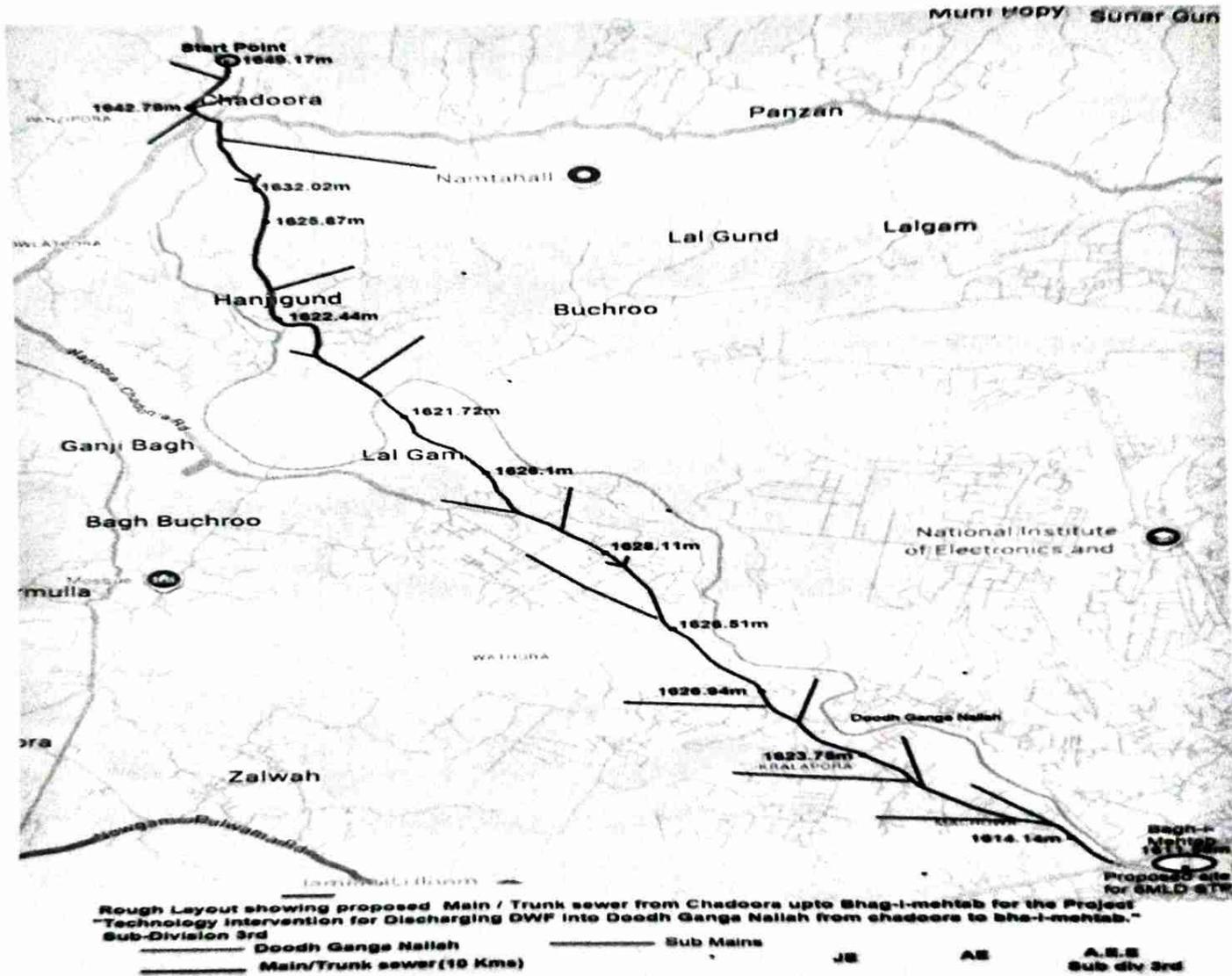


Junior Engineer

Assistant Engineer

Assistant Executive Engineer
sub div 3rd

The project involves interception of all the drains having Outfall into Doodhganga Nallah from Chadoora to Bagh-e-Mehtab and Treatment of the same at 6.0 MLD STP to be constructed at Bagh-e-Mehtab on the banks of Flood Spill Channel (as shown in the Google map below), Project involves laying of 10 km of Trunk sewer line along with the 12800 number of House connections situated around the Dhoodganga Nallah. The 6 MLD STP shall be constructed with latest technology which shall ensure that the effluent is compliant to the norms fixed by Hoble NGT.



Srinagar Municipal Corporation (SMC)

Status Note on Solid Waste Management – Achan Landfill, Srinagar

1. Background

The Achan Landfill, managed by Srinagar Municipal Corporation (SMC), spans 123 acres and comprises three engineered landfill cells with a cumulative scientific disposal capacity of approximately 6 lakh MT. Over time, legacy waste accumulation at the site has reached approximately 11 lakh MT due to operational constraints in earlier waste management projects.

SMC is committed to completing all ongoing and planned solid waste management projects by **March 2027**, ensuring **full scientific processing of municipal solid waste** in accordance with the **Solid Waste Management Rules, 2016**.

2. Current Status of Waste Management

2.1 Population and Waste Generation

- Current Population (2025): 16.23 lakhs
- Projected Population (2026): 16.60 lakhs
- Current Waste Generation: 540 TPD
- Waste Composition: Wet Waste – 65%; Dry Waste – 35%

2.2 Existing Processing Capacity

- Functional Processing Capacity: 184.5 TPD
 - Wet Waste (Windrow Composting): 84.5 TPD
 - Dry Waste (Material Recovery Facility – MRF): 100 TPD

2.3 Effluent Treatment Plant (ETP)

- **Status:** Functional; leachate treatment integrated with bio-enzymatic solutions
- **Action Taken:** Vendor under bio-mining RFP has implemented leachate management; **continuous monitoring of leachate quality** is being undertaken

3. Legacy Waste Remediation at Achan

SMC has initiated **bio-mining and bio-remediation** of legacy waste at the landfill to mitigate environmental risks and recover valuable land.

Action Plan:

- **Total Quantity of Legacy Waste:** 11 lakh MT
- **Implementation Phase:** Estimated cost ₹60.50 Crore (₹550/MT) using bio-mining/bioremediation technology
- **Current Status:** Site development and windrow formation ongoing; segregation and recovery of recyclables in progress

- **Timeline:** Full remediation and land reclamation expected **within 30 months**

4. Construction & Demolition (C&D) Waste Facility

- Capacity: 125 TPD
- Estimated Cost: ₹7.50 Crore
- Status: Tender awarded; construction commenced; operationalization expected within **FY 2025–26**

5. SBM 2.0 Waste Processing Facilities

To address the gap in processing capacity, SMC has approved several facilities under **SBM 2.0**, as part of an **918 TPD Integrated SWM DPR** covering:

- Compressed Bio-Gas (CBG)
- Material Recovery Facility (MRF)
- Leachate Treatment Plant (LTP)
- Refuse-Derived Fuel (RDF)

The DPR has been vetted by NIT Srinagar, and a **Cabinet Note for administrative approval** has been submitted.

Timeline: All facilities are targeted to be fully operational, ensuring **100% scientific waste processing by March 2027**.

5. Additional Measures

- **Weather-Proof Composting Sheds:** For efficient year-round composting
- **Odour & Dust Control:** Regular anti-odour sprays, bio-enzymes, fumigation, and water sprinkling
- **Buffer Zone Development:** 3,200 trees planted; 10,000 more targeted by **March 2026**

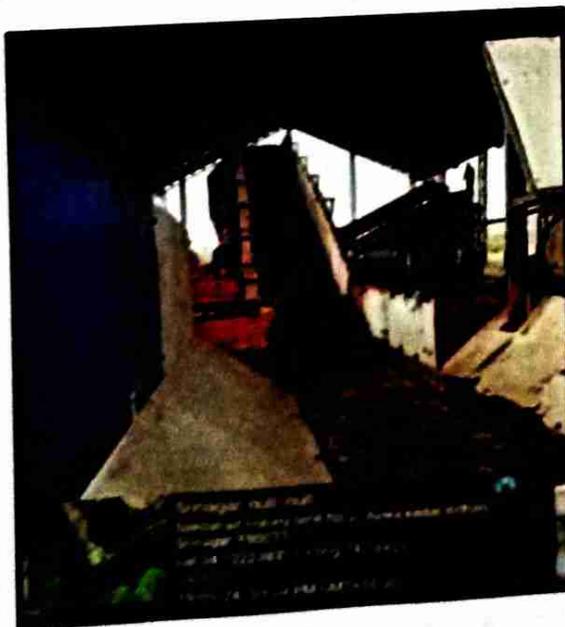
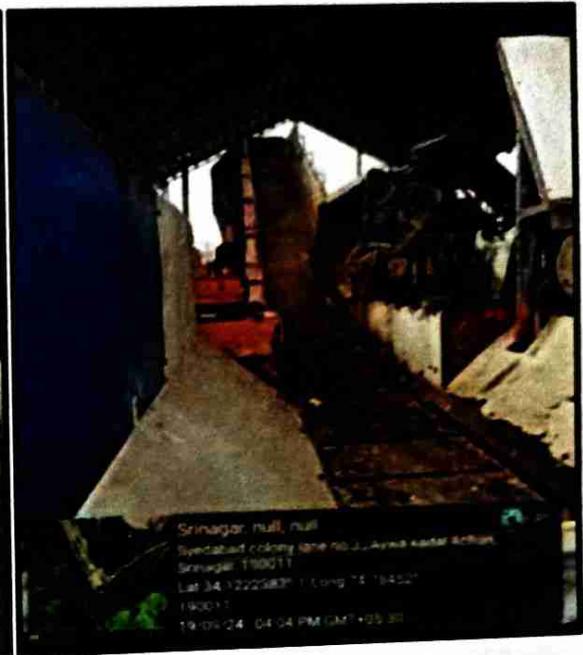
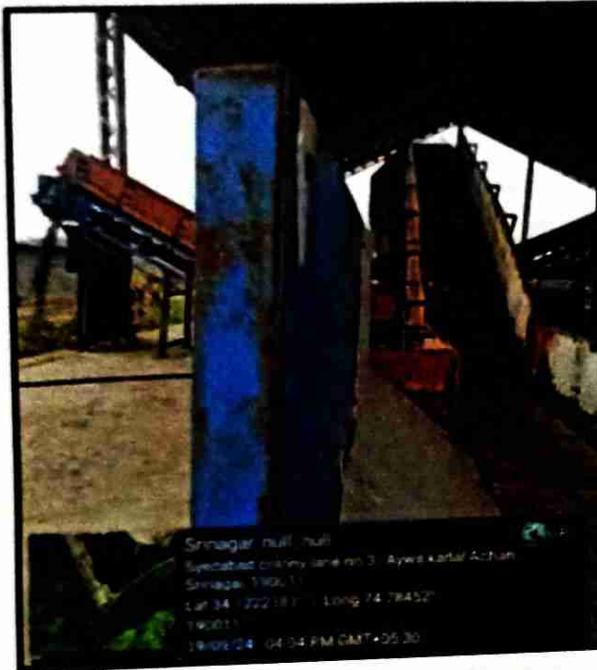
SMC has undertaken comprehensive measures to modernize solid waste management at Achan Landfill. With ongoing bio-mining of legacy waste, a functional ETP with bio-enzymatic leachate treatment, expansion of processing capacity under SBM 2.0, and integration of modern technologies, Srinagar is on track to achieve 100% scientific processing of municipal solid waste by March 2027.



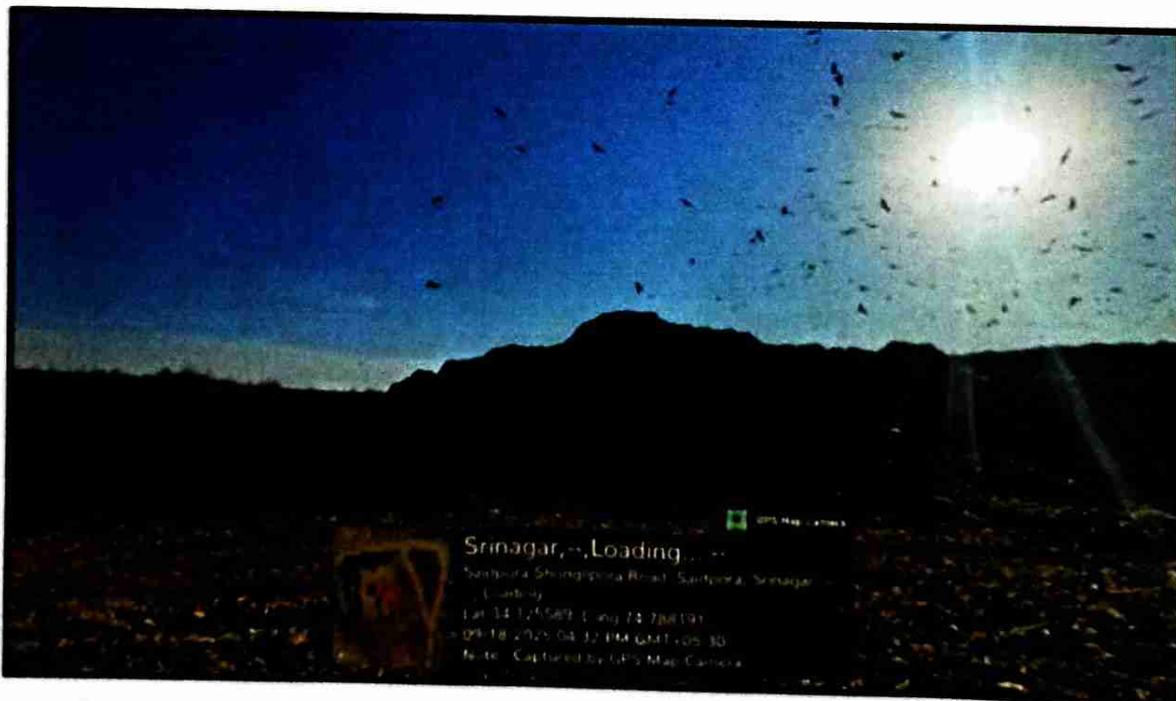
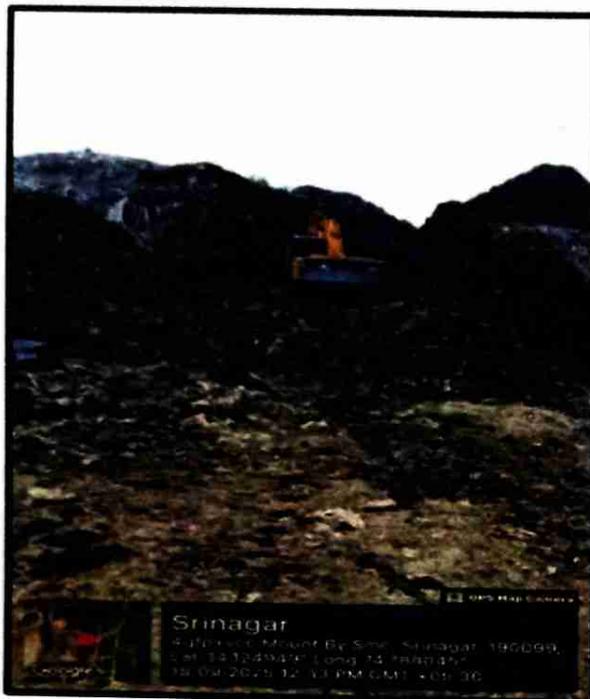
**Solid Waste Management Officer
Srinagar Municipal Corporation**

Photographical Evidence

MRF Plant

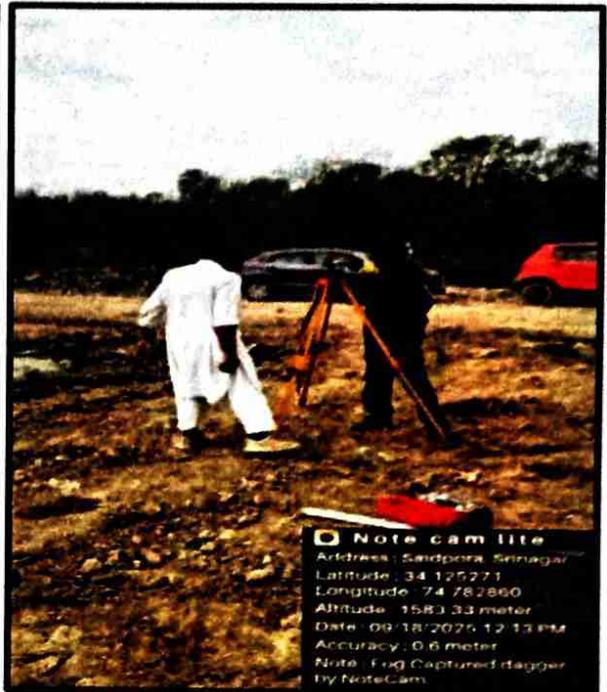
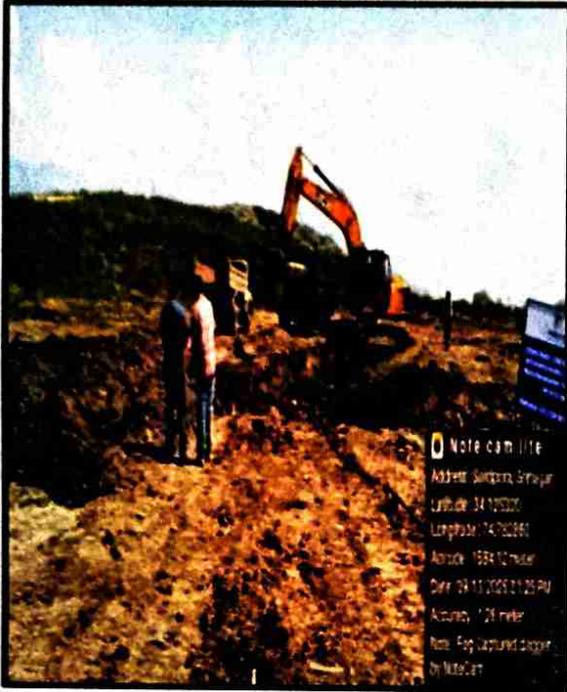


BIOMINING WORK UNDER PROGRESS



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Operational Status Report - Solid Waste Management

SUBMITTED BY: Municipal Council Badgam, Jammu and Kashmir
FACILITY LOCATION: Lakhripora, Budgam
DATE: September 20, 2025

OPERATIONAL STATUS

Municipal Council Badgam submits this Operational Status report detailing the current operational parameters of the solid waste processing facility located at Lakhripora, Budgam, Jammu and Kashmir.

1. TOTAL WASTE GENERATION

Solid waste processing facility at Lakhripora currently receives 6.3 Tons Per Day (TPD) of municipal solid waste including wet waste generated from Badgam. This waste is collected from residential, commercial, and institutional sources within the municipal jurisdiction.

2. WASTE PROCESSING METHODOLOGY

2.1 Materials Recovery Facility (MRF) Operations

MRF at Lakhripora processes the entire 2.2 TPD dry waste processing with installed capacity of 5 TPD including:

- Manual sorting of paper, cardboard, plastics, metals, and glass
- **Balling Machine** for compacting recyclable materials into bales
- **Shredding Machine** for size reduction of plastic and paper materials



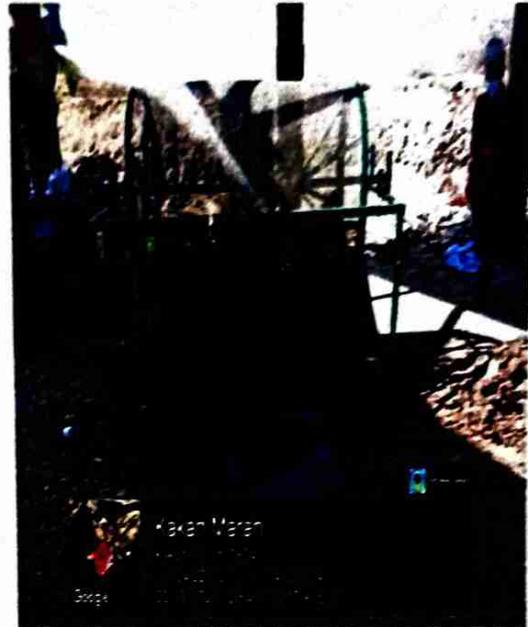
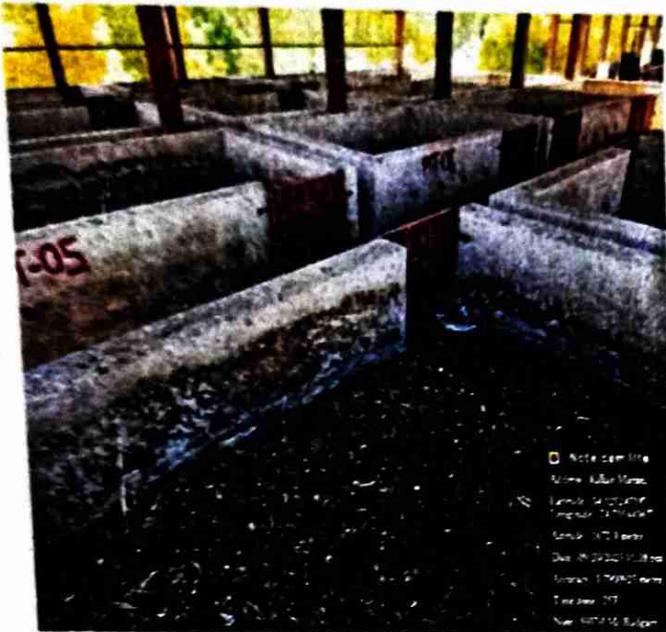
Reference Photo 1: MRF Balling and Shredding Machinery

2.2 Organic Waste Processing

Biodegradable organic fraction is processed through sixteen (16) composting pits, each with capacity of 9 cubic meters providing total composting capacity of 144 cubic meters with the following processing methodology:

Handwritten signature and initials:
 S. Kumar
 CEO
 T.

- Aerobic pit composting method with 30-45-day processing cycles
- Regular turning and aeration every 10-15 days
- **Compost Sieving Machine** for final product refinement



Reference Photo 2: Compost Sieving and Processing Equipment

3. COMPOST GENERATION

Facility generates the following quantities of finished compost from 3.5 TPD wet waste through systematic thermal processing and sieving:

3.1 Compost Utilization

3.1 Production Capacity

- **Daily compost generation:** 0.9-1.1 tons from organic waste input of 3.15-3.78 tons
- **Conversion efficiency:** 25-30% of organic waste input through thermal processing
- **Monthly compost production:** 27-33 tons
- **Annual production capacity:** 324-396 tons

3.2 Compost Utilization

- Free Distribute to local agricultural and horticultural sectors
- Municipal parks, gardens and green belt development projects

4. WORKFORCE DEPLOYMENT

Municipal Council has deployed 9 personnel for comprehensive facility operations as follows:

4.1 Staffing Structure

- **MRF Operations:** 5 personnel - 4 persons for manual sorting dry waste, 1 electrician for machinery maintenance
- **Composting Operations:** 3 personnel - 2 persons for pit management and turning, 1 person for thermal monitoring and sieving operations
- **General Operations:** 1 person - Site supervisor and record maintenance

Work Schedule: 7 days per week operation, single shift of 8 hours daily

S. J. ...
 CEO
 2/2



Reference Photo 3: Facility Operations and Workforce

CONCLUSION

Municipal Council Badgam submits that the solid waste processing facility at Lakhripora operates with systematic waste processing methodology, employs 9 personnel across MRF and composting operations, through balling, shredding, and Aerobic pit composting methods. The facility successfully processes 6.3 TPD of municipal solid waste including wet waste.

NO:- MC/Bud/2025/26/8459
Date 22-9-2025

Yours Faithfully,

[Signature]
**Chief Executive Officer
Municipal Council Badgam
Jammu and Kashmir**

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Operational Status Report – Solid Waste Management

SUBMITTED BY: Municipal Committee Chadoora, Jammu and Kashmir

FACILITY LOCATION: Nagam Chadoora, Budgam

DATE: September 20, 2025

OPERATIONAL STATUS

Municipal Committee Chadoora respectfully submits this compliance report detailing the current operational parameters of the solid waste processing facility located at Nagam Chadoora, Budgam, Jammu and Kashmir.

1. TOTAL WASTE GENERATION

Solid waste processing facility at Nagam Chadoora currently receives 2.7 Tons Per Day (TPD) of municipal solid waste including wet waste generated from Chadora. This waste is collected from residential, commercial, and institutional sources within the municipal jurisdiction.

2. WASTE PROCESSING METHODOLOGY

2.1 Materials Recovery Facility (MRF) Operations

MRF at Nagam Chadoora processes 0.9 TPD dry waste processing with installed capacity of 4 TPD including:

- Conveyor Belt for systematic sorting of paper, cardboard, plastics, metals, and glass
- Balling Machine for compacting recyclable materials into bales
- Shredding Machine for size reduction of materials



Reference Photo 1: MRF Equipment - Conveyor Belt, Balling Machine, Shredding Machine

2.2 Organic Waste Processing

Biodegradable organic fraction is processed through fourteen (14) composting pits, each with capacity of 9 cubic meters providing total composting capacity of 126 cubic meters with the following processing methodology:

- Aerobic pit composting method with 30–45 days processing cycles
- Regular turning and aeration every 10-15 days
- **Compost Sieving Machine** for final product refinement
- **Thermal Processing** for pathogen elimination through controlled temperature management
- Compost Sieving Machine for final product refinement

3. COMPOST GENERATION

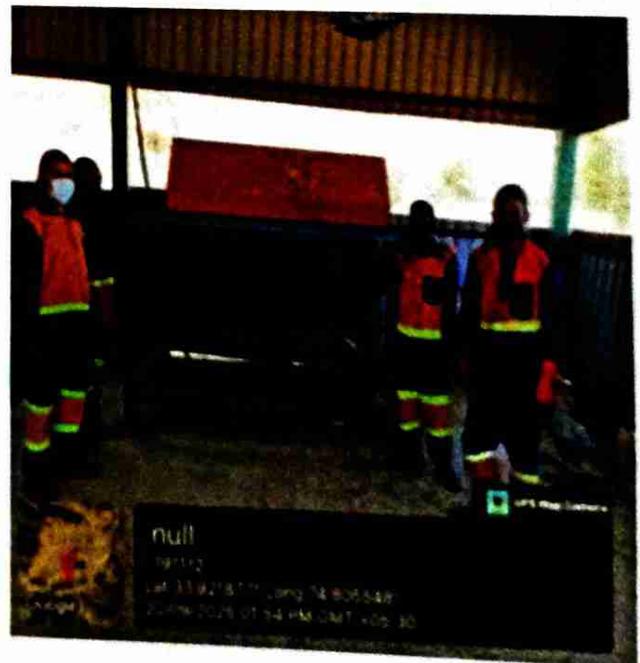
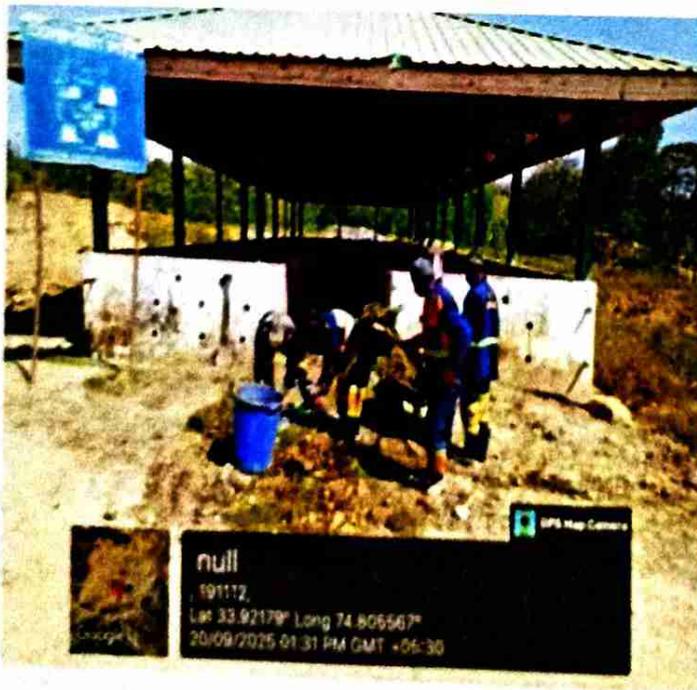
Facility generates the following quantities of finished compost from 1.5 TPD wet waste through systematic thermal processing and sieving

3.1 Production Capacity

- **Daily compost generation: 0.4-0.5 tons** from 1.5 TPD wet waste input through thermal processing
- **Conversion efficiency: 25-30%** of input wet waste through aerobic decomposition and sieving
- **Monthly compost production: 12-15 tons** of quality finished compost
- **Annual production capacity: 144-180 tons** of market-ready compost

3.2 Compost Quality & Utilization

- **Moisture content:** adequate moisture in finished compost after thermal processing
- **Sale to local agricultural cooperatives and horticultural sectors**



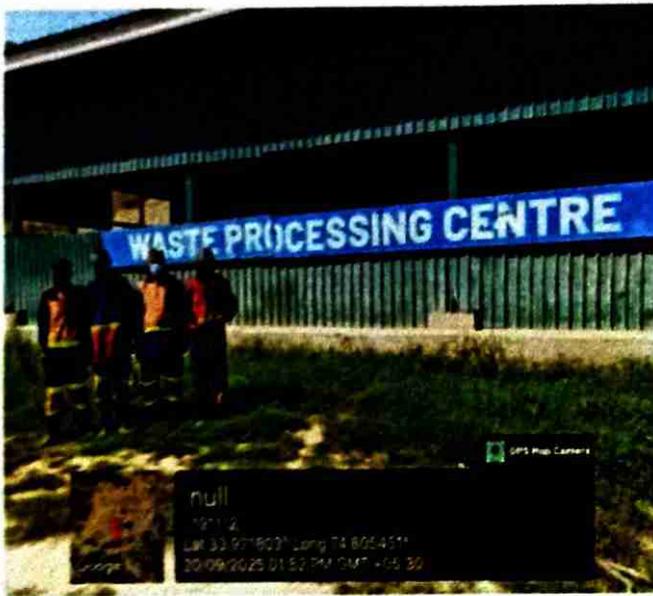
Reference Photo 2: Compost Sieving and compost pits

4. WORKFORCE DEPLOYMENT

Municipal Committee Chadoora has deployed 6 personnel for facility operations:

- **MRF Operations:** 4 personnel - 2 persons for sorting 0.9 TPD dry waste, 1 supervisor for machinery and 1 for quality control.
- **Composting Operations:** 2 personnel - 1 person for pit management of 1.5 TPD wet waste, 1 person for thermal monitoring and sieving

Work Schedule: 7 days per week, 8 hours daily.



Reference Photo 3: Facility Operations and Workforce

CONCLUSION

Municipal Committee Chadora submits that the solid waste processing facility at Nagam Chadoora systematically processes 2.7 TPD of municipal solid waste comprising 0.9 TPD dry waste through MRF operations with conveyor belt system and 1.5 TPD wet waste through composting operations.

VERIFICATION

I, the undersigned, verify contents of this report including waste processing figures are true and correct to the best of my knowledge and belief.

Yours Faithfully

Executive Officer
Municipal Committee Chadoora
Jammu and Kashmir